

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-IV

CA/CAA)-39/ND/2020

IN THE MATTER OF:

**Upfront Trading Pvt. Ltd
And Greenbox Organics pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

Order delivered on 13.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

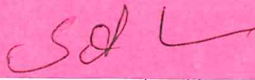
MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)


**For the Applicant/Petitioner
For the Regional Director
For the Official Liquidator
For the I.T. Department**

**:Mr. Vijay Kumar Gupta, Advocate
:Ms. Shankari Mishra, Advocate
:Ms. Shankari Mishra, Advocate
:Mr. Kunal Sharma, Advocate**

ORDER

Heard the submissions made by the Learned Counsel for the petitioner
and the order in this matter is reserved.


**(Sumita Purkayastha)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Annu)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-IV

CAA-09/ND/2020

IN THE MATTER OF:

MJ Casting Ltd. and Minda Industries Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 13.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner

:Mr. Saurabh Kalia, Ms. Apurva Jain, Adv.

For the Regional Director

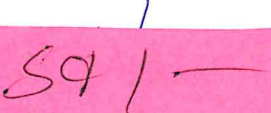
:Ms. Shankri Mishra, Proxy counsel.

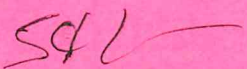
For the Regional Director

:Ms. Shankri Mishra, Proxy counsel.

ORDER

Heard the Learned Counsel appearing on behalf of the petitioner as well as Learned counsel appearing on behalf of the RD/OL. None present on behalf of the Income Tax Department. Matter is adjourned to 15.05.2020.


(Sumita Purkayastha)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-IV

CA/CAA/48/ND/2020

IN THE MATTER OF:

M/s. R Systems International Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 13.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

**For the Applicant/Petitioner
For the Regional Director**

**:Mr. Mahesh Aggarwal, Adv.
:Ms. Shankri Mishra, Proxy
counsel.**

For the Regional Director

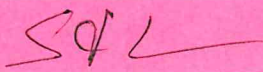
**:Ms. Shankri Mishra, Proxy
counsel.**

For the I.T. Department

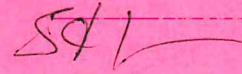
:Mr. Ajit Sharma, Adv.

ORDER

Heard the Learned Counsel appearing on behalf of the petitioner. Order in this matter is reserved.



**(Sumita Purkayastha)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-IV

CAA-21/ND/2019

IN THE MATTER OF:

C.A. Metals Pvt. Ltd. and Ayush Fincap Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 13.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

**For the Applicant/Petitioner
For the Regional Director**

:Mr. Aayush Aggarwal, Adv.

**:Ms. Shankri Mishra, Proxy
counsel.**

For the Regional Director

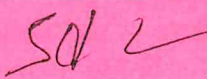
**:Ms. Shankri Mishra, Proxy
counsel.**

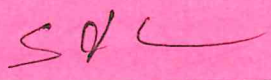
For the I.T. Department

**:Mr. Vipul Aggarwal, Mr. Deepak
Anand Adv.**

ORDER

Heard the submissions made by the Learned Counsel appearing on behalf of the petitioner and Learned Counsel appearing on behalf of the RD/OL as well as Learned Counsel appearing on behalf of the Income Tax Department. The Learned Counsels for the RD/OL as well as for the Income Tax Department have prayed for time to file their reports. Having regard to the prayer made by the Counsels three weeks' time has been granted in this matter. As prayed for the matter is posted to 08.06.2020.


**(Sumita Purkayastha)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Meenu)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-IV

CP(CAA)-30/ND/2020

IN THE MATTER OF:

**Clearview Healthcare Pvt. Ltd.
And Clearmedi Healthcare Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

Order delivered on 13.05.2020

Coram:

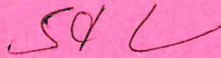
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Petitioner
For the Regional Director
For the Official Liquidator
For the I.T. Department**

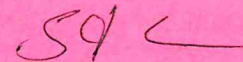
**:Mr. Alok Kumar Tripathi, CS
:Ms. Shankari Mishra, Advocate
:Ms. Shankari Mishra, Advocate
:Mr. Ajit Sharma, Advocate**

ORDER

Heard the submissions made by the Learned Counsel for the petitioner as well as Learned counsel for the Regional Director and Official Liquidator and Learned Counsel for the Income Tax Department. Learned counsel for the Regional Director and Official Liquidator as well as Learned counsel for the Income Tax Department have prayed three week's time to file their reports in the matter. Having regard to the submissions made by them three week's time has been granted as prayed for. Post the matter to 10th June, 2020.



**(Sumita Purkayastha)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-IV

Item No. 111
CAA-09(ND)/2020

IN THE MATTER OF:

M J Casting Ltd. and Minda Industries Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 15.05.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner

:Mr. Saurabh Kalia, Adv.

For the Regional Director

:Ms. Tania Sharma, Advocate

For the Official Liquidator

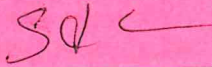
:Ms. Tania Sharma, Advocate

For the I.T. Department

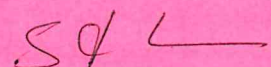
:Ms. Easha Kadian, Standing
Counsel.

ORDER

Heard the submissions made by the Learned Counsels for the Petitioners and RD/OL as well as Learned Counsel for the Income Tax Department. The Learned Counsel for the RD/OL and Income Tax Department has submitted that they have no objection to the scheme of amalgamation proposed in the matter. The order in this matter is reserved.



(Sumita Purkayastha)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)